

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3930
ANSWERED ON:17.08.2000
REGISTRATION FEE FOR COMPANIES
SUBODH MOHITE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have raised registration fee for those Indian companies whose names start with specific words such as Global, International, Universal, Continental, Intercontinental, Asiatic etc.;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether the Government have imposed certain norms for registered companies in whose name specific key words are used as part of name; and
- (d) if so,the details thereof ?

Answer

MINISTER OF STATE FOR INFORMATION AND BROADCASTING & LAW, JUSTICE AND COMPANY AFFAIRS(SHRI ARUN JAITLEY)

(a) to (b): No, Sir.

(c) and (d): However, the Government has issued norms/guidelines vide Letter F. No.27/1/87-CL.III dated 13.3.1989 to all ROCs. whereby companies have been allowed under Companies Act,1956 to use names with certain key words like Global, International, Universal, Continental, Inter-continental Asiatic etc. provided they have a minimum authorised capital prescribed in this behalf. These norms/guidelines are given in the Annexure.